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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No 31 9/99

IN

New Delhi: this the 28 day of July, 2000. HON'BLE MR.S.R.Adige, VICE CHAIRMAN(A). HON'BLE MR.KULDIP SINGH, MEMBER(J)

Central Railway Mazdoor Sangh,
through Iqram Ullah Khan;
S/o late Sh.S.U.Khan;
now working as Goods Driver, Jhansi;
Central Railway

(By Advocate: Shri H.P.Chakravorty)

Versus

- 1. Shri V.K.Agrawal Chairman Railway Board, Rail Bhavan New Delhi.
- 2. Shri V.K. Agarwal Deneral Manager, Central Railway, Mumbai EST.
- 3. Shri ATK Gupta Divisional Railway Manager Central Railway, Jhansi

🤼 . Respondents 🖫

(By Advocate: Shri VSR Krishna with Shri Amit Sthalkar)

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Mr. S.R. Adige VC (A)

Heard both sides on C.P.No.319/99 alleging contumacious non-compliance of the Tribunal's order dated 225598 in OA No.736/92.

2. By the aforesaid order dated 22.598 with the consent of both sides it was directed that such of those applicants in OA No.736/92 who were similarly situated but had not been covered by the CAT Allhabad Bench order dated 13.10.95 in OA No.1575/92 Bijjendra Singh & Ors. Vs. UOI & connected OAs should

While some of the individual applicants
belonging to applicant association contend that they are
identically placed as Shri Brijendra Singh and others,
respondents deny the same. This is a question of fact
which cannot be conclusively determined in the course
of contempt proceedings.

applicants belonging to applicant association who claim
to be identically situated as Shri Brijendra Singh
and others to represent to respondents supported with
such materials as they have in their possession to
substantiate their claims, on receipt of which
respondents should examine their claims in accordance
with rules, instructions and judicial pronouncements.

5. Subject to para 4 above, the Copper is dropped.
Notices are discharged.

(KULDIP SINGH)

(S.R. ADIGE)
Vice Chairman (A)

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